

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 17/82-ALC4/2008 MEETING DATE : 22.07.2008

The Meeting No.17/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on **22.07.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Chemical Division, C & PC
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

Case No.B-110	M/S Anuh Pharma Ltd
Norms Committee Meeting No.17/09	F.No.01/87/50/00015/AM07
Meeting Date:22.07.2008	RA F.No.03/94/040/01269/AM06
Adv.Lic. No.0310368569 dated 24.02.2006	
Committee considered case as per agenda and decided to defer the same for 19.08.2008.	

Case No.B-111	M/S Grand Organics Pvt. Ltd.
Norms Committee Meeting No.17/09	F.No.01/83/50/00079/AM08
Meeting Date:22.07.2008	RA F.No.17/24/040/00002/AM08
Adv.Lic. No.1710001614 dated 09.04.2007	
Committee considered case as per agenda and perused the reply dated 24.03.2008 sent by firm. It was observed that the Chemical name of export product has been given by firm as "A 3500 is 35% Anionic product composed of a blend of Phosphated Ester" which is not specific. Committee in consultation with the representative of technical authority present in the meeting decided to maintain rejection on the ground that firm has failed to furnish exact Chemical name of export product. RA concerned may take further consequential action accordingly.	

Case No.B-112	M/S Aroma Aromatics & Flavours
Norms Committee Meeting No.17/09	F.No.01/83/50/01014/AM08
Meeting Date:22.07.2008	RA F.No.05/24/040/00387/AM08
Adv.Lic. No.0510208035 dated 23.08.2007	
Committee considered case as per agenda and decided to defer the same for 19.08.2008 for comments of Chemical Division.	

Case No.B-113	M/S Global Calcium Pvt. Ltd.
Norms Committee Meeting No.17/09	F.No.01/82/50/00879/AM07
Meeting Date:22.07.2008	RA F.No.07/24/040/00365/AM07
Adv.Lic. No.0710047301 dated 08.09.2006	
Committee considered case as per agenda and decided to defer the same for 19.08.2008 for comments of Chemical Division.	

Case No.B-114	M/S Grand Organics Pvt. Ltd.			
Norms Committee Meeting No.17/09	F.No.01/82/50/00184/AM06			
Meeting Date:22.07.2008	RA F.No.17/24/040/00012/AM06			
Adv.Lic. No.1710001052 dated 27.05.2005				
Committee considered case as per agenda for ratification of norms and in consultation with technical authorities present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product

Ventex-95 (Alkyl Ether)	1 Kg.	1.	Ethylene Oxide	0.364 kg/kg
		2.	Nonyl Phenol	0.655 kg/kg
		3.	Plastic Granules	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-115	M/S Cipla Ltd.
Norms Committee Meeting No.17/09	F.No.01/82/50/01837/AM07
Meeting Date:22.07.2008	RA F.No.03/94/040/01468/AM07
Adv.Lic. No.0310423777 dated 21.03.2007	
Committee considered case as per agenda and decided to defer the same for 19.08.2008 for comments of PI Division.	

Case No.B-116	M/S FMC India Pvt. Ltd.
Norms Committee Meeting No.17/09	F.No.01/82/50/00612/AM08
Meeting Date:22.07.2008	RA F.No.07/24/040/00789/AM08
Adv.Lic. No.0710056002 dated 22.02.2008	
Committee considered case as per agenda and in consultation with technical authority present in meeting observed that there is no justification for enhancement in the quantity of inputs already allowed. It was, therefore, decided to maintain status quo.	

Case No.B-117	M/S Alkem Laboratories Ltd.
Norms Committee Meeting No.17/09	F.No.01/83/50/00409/AM08
Meeting Date:22.07.2008	RA F.No.03/94/40187/AM08
Adv.Lic. No.0310430680 dated 25.05.2007	
Committee considered case as per agenda and decided to forward a copy of application alongwith reply of firm to PI Division for their comments. Accordingly, case was deferred for 19.08.2008.	

Case No.B-118	M/S Vasudha Pharma Ltd.
Norms Committee Meeting No.17/09	F.No.01/83/50/01618/AM08
Meeting Date:22.07.2008	RA F.No.09/24/040/00287/AM08
Adv.Lic. No.0910032274 dated 29.11.2007	
Committee decided to forward a copy of application alongwith a copy of representation to PI Division for their comments. Accordingly, case was deferred for 19.08.2008.	

Case No.B-119	M/S Vasudha Pharma Ltd
Norms Committee Meeting No.17/09	F.No.01/83/50/01018/AM08
Meeting Date:22.07.2008	RA F.No.0910031201 dated 24.08.2007
Adv.Lic. No.0910031201 dated 24.08.2007	
Committee considered case as per agenda and observed that the firm is changing the input items frequently against the same export product. It was, therefore, decided to call the firm for personal hearing on 26.08.2008. Accordingly, case was deferred for 26.08.2008.	

Case No.B-120	M/S Shalina Laboratories Pvt. Ltd.
Norms Committee Meeting No.17/09	F.No.01/82/50/00060/AM09
Meeting Date:22.07.2008	RA F.No.03/95/040/927/AM08
Adv.Lic. No.0310430680 dated 25.05.2007	
Committee considered case as per agenda for ratification of norms for export product Epiderm Lotion 30 ml and in line with amended DML and in consultation with technical authority present in meeting decided to revise norms as per details below or as applied by firm whichever is lower:-	

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product

Epiderm Lotion 30 ml	1 No. 30 ml bottle	1.	Betamethasone Base BP	17.24 mg/30 ml bottle
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-121	M/S Shalina Laboratories Pvt. Ltd.			
Norms Committee Meeting No.17/09	F.No.01/82/50/00146/AM08			
Meeting Date:22.07.2008	RA F.No.03/95/040/277/AM08			
Adv.Lic. No.0310437531 dated 26.07.2007				
Committee considered case as per agenda for ratification of norms for export product Epiderm Lotion 30 ml and in line with amended DML and in consultation with technical authority present in meeting decided to revise norms as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Epiderm Lotion 30 ml	1 No. 30 ml bottle	1.	Betamethasone Base BP	17.24 mg/30 ml bottle
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-122	M/S Cipla Ltd.			
Norms Committee Meeting No.17/09	F.No.01/82/50/320/AM09			
Meeting Date:22.07.2008	RA F.No.03/24/040/02359/AM08			
Adv.Lic. No.0310252990 dated 13.02.2004				
Committee considered case as per agenda for ratification of norms and in line with SION A-56 and in consultation with technical authority present in meeting decided to ratify norms as per details below or as applied by firm whichever is lower:-				
Export product	Export	Sl.No.	Import items	Qty. allowed

	Qty.			
Amoxycillin p.f. SuspensionSyrup 250 mg/5ml (pack size 100ml)	1100000 Bottles	1.	Amoxicillin Trihydrate	6628.233 kgs
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-123	M/S Aquapharm Chemicals Pvt. Ltd.
Norms Committee Meeting No.17/09	F.No.01/83/50/00651/AM08
Meeting Date:22.07.2008	RA F.No.31/24/040/00103/AM08
Adv.Lic. No.3110029727 dated 03.07.2007	
Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/85/2002/Ch.III dated 16.04.2008 observed that the firm has not furnished chemical name of active ingredient; Chartered Accountant's certificate regarding past three years production of the export item and corresponding consumption of different raw material. Accordingly, it was decided to close the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-124	M/S Coral Drugs Pvt. Ltd.
Norms Committee Meeting No.17/09	F.No.01/82/50/00227/AM09
Meeting Date:22.07.2008	RA F.No.05/24/040/00601/AM08
Adv.Lic. No.0510212483 dated 26.11.2007	
Committee considered case as per agenda for ratification of norms and observed that the firm has again not furnished technical details as per Appendix 33. Accordingly, it was decided to maintain the decision already taken in its meeting held on 20.05.2008. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-125	M/S Vivek Pharmachem Ltd.

Norms Committee Meeting No.17/09	F.No.01/82/50/243/AM08
Meeting Date:22.07.2008	RA F.No.13/24/40/00022/AM08
Adv.Lic. No.1310025278 dated 31.10.2007	
Committee Considered the case as per agenda and decided to defer the case for 19.08.2008 for comments of PI Division.	

Case No.B-126	M/S Sun Pharma Industries Ltd.
Norms Committee Meeting No.17/09	F.No.01/82/50/00538/AM03
Meeting Date:22.07.2008	RA F.No.03/24/040/800/AM03
Adv.Lic. No.0310159567 dated 20.09.2002	
Committee considered case as per agenda for ratification of norms for export product Clomipramine Hcl and in light of its earlier decision taken in its 26/87 meeting held on 05.10.2005 decided to ratify norms as per details below or as applied by firm whichever is lower:-	

Case No.B-127	M/S Omcrown Pharmachem Pvt. Ltd.
Norms Committee Meeting No.17/09	F.No.01/83/50/00909/AM08
Meeting Date:22.07.2008	RA F.No.07/24/40/338/AM08
Adv.Lic. No.0710052771 dated 08.08.2007	

Committee considered case as per agenda for ratification of norms and taking que from SION A-2909 decided to ratify norms under para 4.7 of HBP as per details below or as applied for by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
1,1,1 Tris (Para Hydroxy Phenyl) Ethane	1 Kg.	1.	Phenol	1.200 kg/kg
		2.	Sodium Borohydride	0.003 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-128	M/S KADC Chem Pvt. Ltd.
Norms Committee Meeting No.17/09	F.No.01/83/50/01771/AM08
Meeting Date:22.07.2008	RA F.No.34/24/40/196/AM08
Adv.Lic. No.3410020422 dated 26.12.2007	
Committee considered case as per agenda and observed that firm has not furnished authentic technical literature in support of requirement of Styrene for the manufacture of Phenyl Ethyl Alcohol. The details of manufacturing process given is very sketchy and even the formula of Phenyl Ethyl Alcohol given by the firm is wrong. In view of above, Committee in consultation with the representative of Technical Authority (Chemical) present in meeting decided to maintain rejection already made. RA may take suitable consequential action accordingly.	

Case No.B-129	M/S Punjab Chemicals and Crop Protection Ltd
Norms Committee Meeting No.17/09	F.No.01/83/50/00642/AM08
Meeting Date:22.07.2008	RA F.No.03/95/040/223/AM08
Adv.Lic. No.0310433836 dated 25.06.2007	

Committee considered case as per agenda and decided to seek comments of Central Insecticides Board, Faridabad whether export product 2-[(Chloro Methyl) Mercapto] Benzo Thiazole falls under Insecticides Schedule. Accordingly, case was deferred for 02.09.2008.

Case No.B-130	M/S Nectar Lifescience Ltd.
Norms Committee Meeting No.17/09	F.No.01/82/50/00157/AM08
Meeting Date:22.07.2008	RA F.No.22/24/40/30/AM08
Adv.Lic. No.221006984 dated 20.08.2004	

Committee considered case as per agenda and in light of its earlier decision taken in its 13/82 meeting held on 31.07.2007 vide case No.25/9/82 decided to ratify norms under para 4.7 of HBP on repeat basis as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cefpodoxime Proxetil	1 Kg.	1.	7 ACA	1.25 kg
		2.	Sulfolane	3.70 kg
		3.	Boron Trifluoride	1.54 kg
		4.	Methanol	1.00 kg
		5.	Methylene Chloride	1.50 kg
		6.	Triethylamine	5.62 kg
		7.	Tetrahydrofuran	2.10 kg
		8.	S-2 Benzothiazolyl-2-amino-2-(methoxyimino)-4-tiazolyl acetate (MAEM)	1.25 kg
		9.	Chloroethyl Isopropyl carbonate	0.558 kg
		10.	Sodium Iodide	0.756 kg
		11.	18-Crown-6-Ether	0.030 kg
		12.	Cyclohexane	1.00 kg
		13.	Acetone	1.00 kg
		14.	1,8-diazabicyclo [5.4.0]-undec-7-ene	0.364 kg
		15.	Dimethyl acetamide	1.50 kg
		16.	Eno Carbon	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.C-49	M/S Bayer Cropscience Ltd.
Norms Committee Meeting No.17/09	F.No.01/82/162/00923/AM08
Meeting Date:22.07.2008	
Committee considered case as per agenda and decided to transfer the same to NC-4 as export product is Insecticides.	

Case No.C-50	M/S Aurobindo Pharma Ltd.
Norms Committee Meeting No.17/09	F.No.01/82/162/00882/AM08
Meeting Date:22.07.2008	
Committee considered case as per agenda and decided to remind Pharmexcil for All Industry data. Accordingly, case was deferred for 02.09.2008.	

Case No.C-51	M/S DCM Shriram Industries Ltd, New Delhi
Norms Committee Meeting No.17/09	F.No.01/83/162/00286/AM08
Meeting Date:22.07.2008	
Committee considered case as per agenda and decided to remind Pharmexcil for All Industry data. Accordingly, case was deferred for 02.09.2008.	

Case No.C-52	M/S India Glycol Ltd.
Norms Committee Meeting No.17/09	F.No.01/82/162/00940/AM08
Meeting Date:22.07.2008	

Committee decided to defer case for 19.08.2008 for comments of Chemical Division.

Case No.A-73	M/S Cipla Ltd.
Norms Committee Meeting No.17/09	F.No.01/82/162/00912/AM08
Meeting Date:22.07.2008	RA F.No.03/94/040/01198/AM08
Adv.Lic. No. & date: case under para 4.4.2	
Committee observed that the firm has applied for grant of Advance Authorisation under para 4.4.2 of HBP for export product Inhalers and sought import of gas against the same in addition to other import items. Committee also observed that issue for allowing Ozone Depleting Substance under Advance Authorisation Scheme is under examination of Policy Division. However, to save time, it was decided to seek clarification from Ministry of Environment and Forest whether the import item is covered under ODS and if so, the recommendations for allowing import may be sought. Case stands deferred for 19.08.2008.	

Case No.A-74	M/S Lepro Herbals Pvt. Ltd.										
Norms Committee Meeting No.17/09	F.No.01/82/162/966/ASM08										
Meeting Date:22.07.2008	RA F.No.05/88/040/00436/AM02										
Adv.Lic. No.0510048360 dated 05.12.2001											
Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/163/2006-PI-III dated 22.07.2008 decided to ratify norms as per details below or as applied by firm whichever is lower:-											
<table><tr><th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr><tr><td>Glycyrrhetic Acid (18 Beta Glycyrrhetic Acid)</td><td>1 Kg.</td><td>1.</td><td>Glycyrrhizic Acid</td><td>2.70 kg/kg</td></tr></table>		Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Glycyrrhetic Acid (18 Beta Glycyrrhetic Acid)	1 Kg.	1.	Glycyrrhizic Acid	2.70 kg/kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product							
Glycyrrhetic Acid (18 Beta Glycyrrhetic Acid)	1 Kg.	1.	Glycyrrhizic Acid	2.70 kg/kg							
RA concerned may take further necessary action as per above decision of NC.											

Case No.A-75	M/S Mehta Petro Refineries Ltd.
Norms Committee Meeting No.17/09	F.No.01/82/162/900/ASM08
Meeting Date:22.07.2008	RA F.No.03/95/040/00660/AM08
Adv.Lic. No.Case under para 4.4.2 of HBP	
Committee considered case as per agenda for fixation of norms for export product Aliphatic Hydro Carbon Fluid 26/29. In light of written comments forwarded by Ministry of Petroleum and Natural Gas vide their O.M. No.R-11011/12/2008-Sup dated 22.07.2008, Committee decided to grant an Advance Authorisation to firm under para 4.4.2 of HBP by allowing import item viz. "Base Oil 600" to the extent of 96152 kgs. i.e. with 1% wastage. RA concerned may take further necessary action as per above decision of NC.	

1	Case No.:533/21/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/01054/AM07/	RLA File :03/95/040/00793/AM07/	Lic.No/Date:0310401715 28.09.2006	Defer Date:19.08.2008
	Decision :Committee decided to defer case for 19.08.2008 for comments of PI Division.			

2	Case No.:16/49/82-ALC1/2006	Party Name:LUPIN LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved																		
	HQ File :01/82/050/01721/AM07/	RLA File :03/95/040/01297/AM07/	Lic.No/Date:0310416716 22.01.2007																			
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/60/2008-PI-III dated 07.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="4">Sterile Ceftriaxone Sodium – Non Infringing</td><td rowspan="4">1 Kg.</td><td>1.</td><td>7 ACA</td><td>0.668 kg</td></tr> <tr> <td>2.</td><td>Ethyl Acetate</td><td>2.450 kg</td></tr> <tr> <td>3.</td><td>Methylene Chloride</td><td>11.4128 kg</td></tr> <tr> <td>4.</td><td>Sodium Hydrosulphite</td><td>0.0591 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Sterile Ceftriaxone Sodium – Non Infringing	1 Kg.	1.	7 ACA	0.668 kg	2.	Ethyl Acetate	2.450 kg	3.	Methylene Chloride	11.4128 kg	4.	Sodium Hydrosulphite
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																		
Sterile Ceftriaxone Sodium – Non Infringing	1 Kg.	1.	7 ACA	0.668 kg																		
		2.	Ethyl Acetate	2.450 kg																		
		3.	Methylene Chloride	11.4128 kg																		
		4.	Sodium Hydrosulphite	0.0591 kg																		

5.	Glacial Acetic Acid	1.2074 kg
6.	2,5 Dihydro-6-Hydroxy-3-Mercapto-2-Methyl-5-Oxo-1,2,4-Triazene Boron Trifluoride Gas	0.3740 kg
7.	Acetonitrile	0.1781 kg
8.	Acetone	1.6227 kg
9.	Activated Carbon	33.3073 kg
10.	Tetra Hydrofuran	0.1203 kg
11.	Formic Acid	3.3923 kg
12.	Hexamethyl Disilazane	5.2612 kg
13.	Triethylamine	0.5642 kg
14.	Phasphorous Pentachloride	0.7694 kg
14.	Isopropyl Alcohol	0.1237 kg
16.	Thiourea	0.9056 kg
17.	Trimethyl Chlorosilane	0.1874 kg
18.	Sodium 2-Ethyl Hexanoate	0.0824 kg
19.	N Hexane	0.2237 kg
20.	Ortho Xylene	0.1889 kg
21.	Potassium Carbonate	1.1530 kg
22.	Liquid Bromo	0.9494 kg
23.	Sodium Nitrile	0.4123 kg
20.	Aluminium Containers of 20 Ltrs Capacity with caps & Plus	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

3	Case No.:7/2/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/01804/AM07/	RLA File :03/94/040/01443/AM07/	Lic.No/Date:0310422972 13.03.2007	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

4	Case No.:3/22/83-ALC1/2007	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Rejected
	HQ File :01/83/050/01367/AM07/	RLA File :09/24/040/00505/AM07/	Lic.No/Date:0910029769 26.03.2007	
	Decision :Committee considered case as per agenda and observed that firm was requested to furnish end use of export product vide letter dated			

23.05.2008, but no reply has been received and in absence of required information, norms can not be fixed. Accordingly, it was decided to close the case.

RA concerned may take further necessary action as per above decision of NC.

5	Case No.:2/4/85-ALC3/2007	Party Name:HEINZ INDIA PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/85/050/00259/AM07/	RLA File :03/94/040/01338/AM07/	Lic.No/Date:0310424928 29.03.2007	Defer Date:19.08.2008
	Decision :Committee considered case as per agenda and observed that comments from Ministry of Food Processing Industry are not forthcoming. It was, therefore, decided to remind Ministry of Food Processing Industry through D.O. letter at the lever of Export Commissioner. Accordingly, case was deferred for 19.08.2008.			

6	Case No.:25/14/83-ALC1/2007	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/83/050/00016/AM08/	RLA File :04/24/040/00501/AM07/	Lic.No/Date:0410088727 02.04.2007	
	Decision :Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

7	Case No.:19/19/83-ALC1/2007	Party Name:GRANULES INDIA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/83/050/00029/AM08/	RLA File :09/24/040/00534/AM07/	Lic.No/Date:0910029886 04.04.2007	
	Decision :Case has already been approved by NC in its 15/09 meeting held on 08.07.2008.			

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Case No.:665/24/83-ALC1/2007	Party Name:SIBRA PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved	
HQ File :01/83/050/00497/AM08/	RLA File :09/24/040/00370/AM07/	Lic.No/Date:0910030503 11.06.2007		
Decision :Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/01/2008-PI-III dated 24.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
(1R,2S,5R)-Menthyl-5(S)-Cytosin-1,YL-1,3-Oxathiolane-2R-	1 Kg.	1.	1,4-Dithiane 2,5 dihydroxy	0.348 kg/kg

	Carboxylate	2.	Cytosine	0.455 kg/kg
	RA concerned may take further necessary action as per above decision of NC.			

9	Case No.:37/22/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/83/050/00732/AM08/	RLA File :03/95/040/00197/AM08/	Lic.No/Date:0310432840 15.06.2007	Defer Date: 19.08.2008
	Decision :Committee decided to defer case for 19.08.2008 for comments of Chem. Division.			

10	Case No.:55/9/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/82/050/00288/AM09/	RLA File :03/95/040/00293/AM08/	Lic.No/Date:0310433980 26.06.2007	
	Decision : Committee considered case as per agenda for ratification of norms and in consultation with representative of technical authority present in meeting decided to ratify norms as per SION A-269. RA concerned may take further necessary action as per above decision of NC.			

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Case No.:121/19/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved	
HQ File :01/83/050/00767/AM08/	RLA File :03/95/040/00237/AM08/	Lic.No/Date:0310434122 27.06.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/96/2005/Ch.II dated 30.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
4-Fluoroacetophenone	1 Kg.	1.	Fluoro Benzene	0.773 kg/kg
		2.	Acetyl Chloride	0.631 kg/kg
		3.	Aluminium Chloride	1.073 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

12	Case No.:13/5/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved																																	
	HQ File :01/82/050/00073/AM09/	RLA File :09/24/040/00509/AM07/	Lic.No/Date:0910030765 05.07.2007																																		
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/116/2006-PI-III dated 22.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="9">Cephalothin sodium sterile (Sterile Cefalothin Sodium)</td><td rowspan="9">1 Kg.</td><td>1.</td><td>7-ACA</td><td>0.88 kg/kg</td></tr> <tr> <td>2.</td><td>Thiophene-2-Acetyl Chloride (2-Thiopophene Acetyl Chloride)</td><td>0.54 kg/kg</td></tr> <tr> <td>3.</td><td>Methylene Chloride</td><td>4.10 kg/kg</td></tr> <tr> <td>4.</td><td>Activated Carbon</td><td>0.100 kg/kg</td></tr> <tr> <td>5.</td><td>IPA</td><td>0.66 kg/kg</td></tr> <tr> <td>6.</td><td>Triethylamine</td><td>0.36 kg/kg</td></tr> <tr> <td>7.</td><td>Acetone</td><td>1.12 kg/kg</td></tr> <tr> <td>8.</td><td>2-Ethyl Hexanoix Acid</td><td>As applied</td></tr> <tr> <td>9.</td><td>Aluminium Canisters 14 ltrs (5 kg capacity) with inner and outer lids and gaskets</td><td>As per packing policy</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Cephalothin sodium sterile (Sterile Cefalothin Sodium)	1 Kg.	1.	7-ACA	0.88 kg/kg	2.	Thiophene-2-Acetyl Chloride (2-Thiopophene Acetyl Chloride)	0.54 kg/kg	3.	Methylene Chloride	4.10 kg/kg	4.	Activated Carbon	0.100 kg/kg	5.	IPA	0.66 kg/kg	6.	Triethylamine	0.36 kg/kg	7.	Acetone	1.12 kg/kg	8.	2-Ethyl Hexanoix Acid	As applied	9.	Aluminium Canisters 14 ltrs (5 kg capacity) with inner and outer lids and gaskets
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																																	
Cephalothin sodium sterile (Sterile Cefalothin Sodium)	1 Kg.	1.	7-ACA	0.88 kg/kg																																	
		2.	Thiophene-2-Acetyl Chloride (2-Thiopophene Acetyl Chloride)	0.54 kg/kg																																	
		3.	Methylene Chloride	4.10 kg/kg																																	
		4.	Activated Carbon	0.100 kg/kg																																	
		5.	IPA	0.66 kg/kg																																	
		6.	Triethylamine	0.36 kg/kg																																	
		7.	Acetone	1.12 kg/kg																																	
		8.	2-Ethyl Hexanoix Acid	As applied																																	
		9.	Aluminium Canisters 14 ltrs (5 kg capacity) with inner and outer lids and gaskets	As per packing policy																																	

13	Case No.:54/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00287/AM09/	RLA File :03/94/040/00437/AM08/	Lic.No/Date:0310437618 27.07.2007	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

14	Case No.:76/42/82-ALC4/2007	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00412/AM08/	RLA File :04/24/040/00151/AM08/	Lic.No/Date:0410090415 03.08.2007	Defer Date:02.09.2008

Decision :Committee decided to call for a copy of application alongwith technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 02.09.2008.

15

Case No.:945/24/83-ALC1/2007	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved	
HQ File :01/83/050/00960/AM08/	RLA File :03/94/040/00447/AM08/	Lic.No/Date:0310439234 13.08.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/6/2008/Ch.III dated 30.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
N-Phenyl N-Chloroacetyl-2,6-Dichloroaniline	1 Kg.	1.	2,6-Dichloro Phenol Aniline	0.848 kg/kg
		2.	Aniline	0.478 kg/kg
		3.	Sodium Methoxide	0.155 kg/kg
		4.	Potassium Carbonate	0.390 kg/kg
		4.	Per Chloro Ethylene	0.422 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

16	Case No.:86/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00422/AM08/	RLA File :03/94/040/00524/AM08/	Lic.No/Date:0310440273 21.08.2007	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

17	Case No.:87/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00423/AM08/	RLA File :03/94/040/00535/AM08/	Lic.No/Date:0310440429 22.08.2007	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

18	Case No.:21/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/83/050/01095/AM08/	RLA File :09/24/040/00207/AM08/	Lic.No/Date:0910031380 03.09.2007	Defer Date:02.09.2008
	Decision :Committee decided to call for Production and Consumption data certified by Central excise Authority from firm. Accordingly, case was deferred for 02.09.2008.			

19	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

20	Case No.:163/27/83-ALC1/2007	Party Name:SRI KRISHNA DRUGS LIMITED.,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/83/050/01237/AM08/	RLA File :09/24/040/00145/AM08/	Lic.No/Date:0910031618 26.09.2007	
	Decision :Case has already been approved by NC in its 14/09 meeting held on 01.07.2008.			

21	Case No.:95/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00431/AM08/	RLA File :03/94/040/00674/AM08/	Lic.No/Date:0310445040 03.10.2007	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

22	Case No.:100/42/82-ALC4/2007	Party Name:SCITECH HEALTHCARE PVT.LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Rejected
	HQ File :01/82/050/00436/AM08/	RLA File :03/95/040/00466/AM08/	Lic.No/Date:0310445758 09.10.2007	
	Decision :Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/8/2008-PI-III dated 08.07.2008 observed that the DML furnished by the firm is a licence to sell, stock or exhibit and not for manufacture of drugs. It was, therefore, decided to close the case.			

23

Case No.:51/30/83-ALC1/2007	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved	
HQ File :01/83/050/01420/AM08/	RLA File :09/24/040/00276/AM08/	Lic.No/Date:0910031879 24.10.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/87/2007-PI-III dated 14.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Indinavir Sulphate	1 Kg.	1.	Indene	1.4565 kg/kg
		2.	Acetonitrile	8.34 kg/kg
		3.	Methanol	4.20 kg/kg
		4.	Hydrogen Peroxide (50%)	1.97 kg/kg
		5.	Methane Sulfonic Acid	1.07 kg/kg
		6.	Methylene dichloride	6.56 kg/kg
		7.	L(+) Tartaric Acid	1.3432 kg/kg
		8.	3-Phenyl Propionyl Chloride	0.5322 kg/kg
		9.	Tetrahydrofuran	7.65 kg/kg
		10.	Isopropyl Acetate	2.79 kg/kg
		11.	2-Methoxy Propene	0.7138 kg/kg
		12.	N-Hexane	2.60 kg/kg
		13.	Hexamethyl disilazane	1.00 kg/kg
		14.	2-Cyano Pyrazine	0.839 kg/kg
		15.	Di-Tert. Butyl Dicarbonate (DIBOC)	0.489 kg/kg
		16.	3-Chloro Methyl Pyridine Hcl	0.3965 kg/kg
		17.	N,N-Dimethyl formamide	1.10 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

24	Case No.:53/30/83-ALC1/2007	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/83/050/01422/AM08/	RLA File :09/24/040/00560/AM07/	Lic.No/Date:0910031881 24.10.2007	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

25	Case No.:106/42/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00442/AM08/	RLA File :03/95/040/00604/AM08/	Lic.No/Date:0310447771 25.10.2007	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

26	Case No.:34/32/83-ALC1/2007	Party Name:ATUL LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/83/050/01456/AM08/	RLA File :08/24/040/00192/AM08/	Lic.No/Date:0810068206 31.10.2007	
	Decision :Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

27	Case No.:75/32/83-ALC1/2007	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/83/050/01497/AM08/	RLA File :09/24/040/00253/AM08/	Lic.No/Date:0910031942 02.11.2007	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

28	Case No.:110/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00446/AM08/	RLA File :03/94/040/00857/AM08/	Lic.No/Date:0310450548 16.11.2007	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

29	Case No.:111/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00447/AM08/	RLA File :03/94/040/00860/AM08/	Lic.No/Date:0310450692 19.11.2007	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

30	Case No.:8/40/81-ALC2/2007	Party Name:ULTRA-TECH INDIA LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/81/050/00446/AM08/	RLA File :03/95/040/00813/AM08/	Lic.No/Date:0310450707 19.11.2007	Defer Date:19.08.2008

Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.
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31

Case No.:118/42/82-ALC4/2007	Party Name:AKRY ORGANICS PVT. LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved	
HQ File :01/82/050/00454/AM08/	RLA File :03/94/040/00902/AM08/	Lic.No/Date:0310452257 30.11.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PC Division vide their O.M. No.46011/53/2007-PC.II dated 06.08.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of both the export product
Diethylene Glycol	0.550 MT	1. Crude Glycol -----1.00 MT 2.Phosphoric Acid-----0.05 MT 3.HMHDEP Drums-----As per packing policy 4.M.S. Drum-----As per packing policy		
Triethylene Glycol	0.275 MT			
RA concerned may take further necessary action as per above decision of NC.				

32

Case No.:119/42/82-ALC4/2007	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,		Meet No/Date:17/82-ALC4/2008 22.07.2008		Status:Case Approved
HQ File :01/82/050/00455/AM08/	RLA File :04/24/040/00271/AM08/		Lic.No/Date:0410092473 04.12.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/06/2008-PI-III dated 23.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	
Vitamin A & D Capsules (content of vitamin A not less than 4000 IU)	1 No.	1.	Vitamin A Palmitate	2.2455 mg/capsule	
Vitamin A Capsules 100000 IU	1 No.	1.	Vitamin A Palmitate	56.1365 mg/capsule	
Vitamin A Capsules 200000 IU	1 No.	1.	Vitamin A Palmitate	112.273 mg/capsule	
RA concerned may take further necessary action as per above decision of NC.					

33	Case No.:173/39/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/83/050/01752/AM08/	RLA File :03/94/040/00853/AM08/	Lic.No/Date:0310453734 12.12.2007	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

34	Case No.:50/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00283/AM09/	RLA File :03/94/040/00975/AM08/	Lic.No/Date:0310455195 26.12.2007	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

35	Case No.:66/45/82-ALC4/2007	Party Name:HILDOSE	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Rejected
	HQ File :01/82/050/00529/AM08/	RLA File :03/94/040/00984/AM08/	Lic.No/Date:0310455668 28.12.2007	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by Central Excise Authority vide letter dated 27.05.2008, but no reply has been received and norms can not be fixed in absence of required data. Accordingly, it was decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

36	Case No.:75/45/82-ALC4/2007	Party Name:VIDA LABORATORIES (P) LTD	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00538/AM08/	RLA File :07/24/040/00686/AM08/	Lic.No/Date:0710055140 31.12.2007	Defer Date:19.08.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 19.08.2008.			

37	Case No.:1/47/82-ALC4/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/82/050/00594/AM08/	RLA File :07/24/040/00669/AM08/	Lic.No/Date:0710055191 01.01.2008	
	Decision :Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

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38	Case No.:12/42/83-ALC1/2007	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/83/050/01788/AM08/	RLA File :22/24/040/00053/AM08/	Lic.No/Date:2210007356 04.01.2008	
	Decision :Case has already been approved by NC in its 15/09 meeting held on 08.07.2008.			

39	Case No.:20/45/82-ALC4/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00483/AM08/	RLA File :02/24/040/00272/AM08/	Lic.No/Date:0210107833 04.01.2008	Defer Date:19.08.2008
	Decision :Committee decided to forward a copy of application alongwith a copy of reply received from firm to PI Division for their comments. Accordingly, case was deferred for 19.08.2008.			

40	Case No.:18/45/82-ALC4/2007	Party Name:ANUH PHARMA LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00481/AM08/	RLA File :03/94/040/00917/AM08/	Lic.No/Date:0310456985 08.01.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

41	Case No.:8/47/82-ALC4/2007	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/82/050/00601/AM08/	RLA File :05/24/040/00718/AM08/	Lic.No/Date:0510214784 10.01.2008	
	Decision :Case has already been approved by NC in its 14/09 meeting held on 01.07.2008.			

42	Case No.:49/45/82-ALC4/2007	Party Name:INVENTIS DRUG DELIVERY SYSTEMS PVT LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/82/050/00512/AM08/	RLA File :09/24/040/00222/AM08/	Lic.No/Date:0910032644 11.01.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/24/2008-PI-III dated 0207.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lansoprazole Pellets – 8.50%	1 Kg.	1.	Lansoprazole	0.08585 kg/kg
		2.	Hydroxy Propyl Methyl cellulose-E5	0.0795 kg/kg
		3.	Hydroxy Propyl Methyl Cellulose PHT-55	0.0852 kg/kg
		4.	Mennitol	0.120 kg/kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:87/45/82-ALC4/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved	
HQ File :01/82/050/00550/AM08/	RLA File :09/24/040/00452/AM08/	Lic.No/Date:0910032658 15.01.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/226/2006-PI-III dated 11.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
(2-Chloro-5-Iodophenyl)-[4-(Tetrahydrofuran-3-Yloxy Phenyl)]-Methanone	1 Kg.	1.	2-Chloro-5-Iodobenzoicacid	1.09 kg/kg
		2.	Fluoro Benzene	1.71 kg/kg
		3.	Methyl Tertiary Butyl ether	0.82 kg/kg
		4.	Iso Propyl alcohol	3.34 kg/kg
		4.	Tetrahydrofuran	1.03 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

44	Case No.:51/45/82-ALC4/2007	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/82/050/00514/AM08/	RLA File :03/94/040/00996/AM08/	Lic.No/Date:0310457811	

16.01.2008

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/22/2008-PI-III dated 08.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Nabumetone	1 Kg.	1.	Beta Naphthol	1.777 kg/kg
		2.	Acetone	1.26 kg/kg
		3.	Bromine	0.527 kg/kg
		4.	Dimethyl Formamide	0.666 kg/kg
		5.	Ethylene Dichloride	0.509 kg/kg
		6.	N-Butanol	1.184 kg/kg
		7.	Tetrahydrofuran	0.411 kg/kg
		8.	Methanol	Not used in the process, Hence not allowed
		9.	Iso Propyl alcohol	1.91 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:27/45/82-ALC4/2007	Party Name:GEMINI EXPORTS.,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
HQ File :01/82/050/00490/AM08/	RLA File :03/94/040/00812/AM08/	Lic.No/Date:0310458056 17.01.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/04/2008-PI-III dated 26.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

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Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Metoprolol Succinate Tech. Spec. Pharmacopial Grade	1 Kg.	1.	4-Methoxy Ethyl Phenol	0.81 kg/kg
		2.	Epichlorohydrin	0.695 kg/kg
		3.	Methyl Isopropyl Amine	1.59 kg/kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:58/45/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved	
HQ File :01/82/050/00521/AM08/	RLA File :03/95/040/01026/AM08/	Lic.No/Date:0310458300 18.01.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/25/2008-PI-III dated 27.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cefpodoxime Proxetil	1 Kg.	1.	7 Amino Cephalosporanic Acid (7 ACA)	0.998 kg/kg
		2.	MEAM	0.998 kg/kg
		3.	Activated Carbon	0.100 kg/kg
		4.	Chloro Ethyl isopropyl carbonate	0.558 kg/kg
		5.	Sodium Hydrosulphite	0.198 kg/kg
		6.	Tri Ethyl Amine	0.562 kg/kg
		7.	Methane Sulphonic Acid	1.434 kg/kg
		8.	Sodium Iodide	0.390 kg/kg
		9.	Trimethyl Borate	1.85 kg/kg
		10.	1,8-Diazabicyclo-(5,4.0) Undec-7ene (DBU)	0.341 kg/kg
		11.	Sulfolane	0.659 kg/kg
		12.	Acetone	2.475 kg/kg
		13.	Cyclohexane	0.348 kg/kg
		14.	Demethyl acetamide	0.655 kg/kg
		15.	Ethyl acetate	2.184 kg/kg
		16.	Methanol	1.481 kg/kg
		17.	Methylene Chloride	3.541 kg/kg
		18.	Toluene	0.822 kg/kg
		19.	Celite	Not a raw material. Hence not allowed.
RA concerned may take further necessary action as per above decision of NC.				

47	Case No.:3/45/82-ALC4/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/82/050/00466/AM08/	RLA File :09/24/040/00405/AM08/	Lic.No/Date:0910032711 23.01.2008	Defer Date:

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/81/2007-PI-III dated 02.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lopinavir	1 Kg.	1.	L-Valine	1.289 kg/kg
		2.	Methane Sulphonic Acid	2.485 kg/kg
		3.	Ethylene Glycol Dimethyl ether	20.71 kg/kg
		4.	N-heptane	5.20 kg/kg
		5.	Trifluoro Acetic Acid	2.45 kg/kg
		6.	M T B E (Methyl Tert-Butyl Ether)	10.51 kg/kg
		7.	Carbon (Activated Carbon)	0.100 kg/kg
		8.	L-Phenyl alanine	1.36 kg/kg
		9.	Potassium Carbonate	2.62 kg/kg
		10.	Sodium Boro Hydride	0.89 kg/kg
		11.	L-Pyro Glutamic Acid	0.57 kg/kg
		12.	2,6 Dimethyl Phenol	0.618 kg/kg
		13.	Carbonyl di Imidazole	0.775 kg/kg
		14.	Acetonitrile	0.44 kg/kg
		15.	Dimethyl formamide	1.75 kg/kg
		16.	Isopropyl alcohol	2.14 kg/kg
		17.	Methanol	12.08 kg/kg
		18.	Methylene Chloride	4.44 kg/kg
		19.	N-Hexane	9.01 kg/kg
		20.	Tetrahydrofuran	16.30 kg/kg

RA concerned may take further necessary action as per above decision of NC.

48	Case No.:40/45/82-ALC4/2007	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/82/050/00503/AM08/	RLA File :02/24/040/00285/AM08/	Lic.No/Date:0210108551 25.01.2008	
	Decision :Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

49	Case No.:5/1/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
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HQ File :01/82/050/00611/AM08/

RLA File :09/24/040/00038/AM08/

Lic.No/Date:0910032781

28.01.2008

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/01/2008-PI-III dated 24.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cefprozil (Cefprozil Monohydrate)	1 Kg.	1.	7-Aminocephalosporanic Acid (7-ACA)	2.22 kg/kg
		2.	D(-) P-hydroxy Phenyl Glycise Base (HOPG Base) (D-PHPG)	0.640 kg/kg
		3.	Methyl Acetoacetate (MAA)	0.5066 kg/kg
		4.	Potassium Carbonate (Anhydrous)	0.2857 kg/kg
		5.	Bis-Trimethylsilylacetamide (BSA)	0.004 kg/kg
		6.	Ethylchloroformate (ECF)	0.406 kg/kg
		7.	Hexamethyldisilane (HMDS)	1.778 kg/kg
		8.	Trimethylchlorosilane (TMCS)	0.2641 kg/kg
		9.	Trimethylsilyl Iodide (TMSI)	2.486 kg/kg
		10.	Triphenylphosphine (TPP)	2.262 kg/kg
		11.	Carbon Enoanticromos (Activated Carbon)	0.100 kg/kg
		12.	Acetone	6.73 kg/kg
		13.	N,N-Dimethylacetamide (DMAC)	1.19 kg/kg
		14.	N,N-Dimethylformamide (DMF)	2.095 kg/kg
		15.	Methanol	10.652 kg/kg
		16.	Methylene Chloride	13.020 kg/kg
		17.	Tetrahydrofuran (THF)	7.475 kg/kg

RA concerned may take further necessary action as per above decision of NC.

50	Case No.:7/45/82-ALC4/2007	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00470/AM08/	RLA File :09/24/040/00456/AM08/	Lic.No/Date:0910032740 28.01.2008	Defer Date:02.09.2008

Decision :Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/26/2008-PI-III dated 11.07.2008 decided to call for the following information from firm:-

1. Complete and balanced chemical reactions showing vol. wt. of each input and output products.

2. % yield on molar basis for each step.
3. Material balance for entire process.
4. Requirement and Recovery of Solvent of each step.

Accordingly, case was deferred for 02.09.2008.

51	Case No.:83/45/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Rejected
	HQ File :01/82/050/00546/AM08/	RLA File :03/94/040/00956/AM08/	Lic.No/Date:0310459419 29.01.2008	
	Decision :Committee considered case as per agenda and observed that Petrochemical Division, C&PC vide letter dated 12.06.2008 has call for technical information from firm, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

52	Case No.:30/45/82-ALC4/2007	Party Name:ANUH PHARMA LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved									
	HQ File :01/82/050/00493/AM08/	RLA File :03/94/040/01047/AM08/	Lic.No/Date:0310459539 30.01.2008										
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/28/2008-PI-III dated 08.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Clobetasol Propionate</td><td>1 Kg.</td><td>1.</td><td>Betamethasone BP</td><td>1.04 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Clobetasol Propionate	1 Kg.	1.	Betamethasone BP
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Clobetasol Propionate	1 Kg.	1.	Betamethasone BP	1.04 kg/kg									

53	Case No.:73/45/82-ALC4/2007	Party Name:WIN-MEDICARE PVT. LTD	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00536/AM08/	RLA File :05/24/040/00267/AM08/	Lic.No/Date:0510215725 31.01.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

54	Case No.:71/45/82-ALC4/2007	Party Name:SKY LIFE SCIENCE.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved												
	HQ File :01/82/050/00534/AM08/	RLA File :34/24/040/00214/AM08/	Lic.No/Date:3410020757 01.02.2008													
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/28/2008-PI-III dated 08.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Clobetasol Propionate</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Betamethasone BP</td><td>1.04 kg/kg</td></tr> <tr> <td>2.</td><td>Tri-Ethyl Ortho Propionate (C.P.)</td><td>0.95 kg/kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Clobetasol Propionate	1 Kg.	1.	Betamethasone BP	1.04 kg/kg	2.	Tri-Ethyl Ortho Propionate (C.P.)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
Clobetasol Propionate	1 Kg.	1.	Betamethasone BP	1.04 kg/kg												
		2.	Tri-Ethyl Ortho Propionate (C.P.)	0.95 kg/kg												
	RA concerned may take further necessary action as per above decision of NC.															

55	Case No.:5/47/82-ALC4/2007	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved															
	HQ File :01/82/050/00598/AM08/	RLA File :09/24/040/00497/AM07/	Lic.No/Date:0910032864 01.02.2008																
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/8/2003-Ch.II dated 30.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product (on 100% basis)</th></tr> </thead> <tbody> <tr> <td rowspan="3">N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 8520 kgs.])</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Lithium Metal</td><td>0.153 kg/kg</td></tr> <tr> <td>2.</td><td>n-Butyl Chloride</td><td>1.60 kg/kg</td></tr> <tr> <td>3.</td><td>n-Hexane</td><td>6.66 kg/kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product (on 100% basis)	N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 8520 kgs.])	1 Kg.	1.	Lithium Metal	0.153 kg/kg	2.	n-Butyl Chloride	1.60 kg/kg	3.	n-Hexane
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product (on 100% basis)															
N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 8520 kgs.])	1 Kg.	1.	Lithium Metal	0.153 kg/kg															
		2.	n-Butyl Chloride	1.60 kg/kg															
		3.	n-Hexane	6.66 kg/kg															
	RA concerned may take further necessary action as per above decision of NC.																		

56	Case No.:38/46/82-ALC4/2007	Party Name:TTK LIG LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/82/050/00592/AM08/	RLA File :04/24/040/00351/AM08/	Lic.No/Date:0410093705	

07.02.2008

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/31/2008-PI-III dated 26.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Durex Play Longer-1.0 oz (28.4g) Active Ingredient: benzocaine 7.5% w/w in a water washable base	1 Kg.	1.	Benzocaine USP/EP Chemical	0.07875 kg/kg

RA concerned may take further necessary action as per above decision of NC.

57	Case No.:29/45/82-ALC4/2007	Party Name:CENTAUR CHEMICALS PVT. LTD.,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/82/050/00492/AM08/	RLA File :03/94/040/01129/AM08/	Lic.No/Date:0310460671 12.02.2008	
	Decision :Case has already been approved by NC in its 13/08 meeting held on 24.06.2008.			

58	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	Defer Date:02.09.2008
	Decision :Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/14/2008-PI-III dated 11.07.2008 decided to call for following information from firm:- 1. Stepwise complete chemical reaction indicating % yield on molar basis for each step. 2. Material balance for the entire process. 3. Requirement and Recovery of solvents of each step of manufacturing process. 4. It is observed that enzymes are used for reduction process. Complete details, catalogue and justification for the requirement of enzyme may be furnished. Recovery of coenzyme for re-use may also be furnished. 5. Technical literature in support of the process and yields envisaged in the reaction may be furnished. Accordingly, case was deferred for 02.09.2008.			

59	Case No.:27/46/82-ALC4/2007	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
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	HQ File :01/82/050/00581/AM08/	RLA File :03/95/040/01105/AM08/	Lic.No/Date:0310460988 14.02.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PC Division.			

60	Case No.:26/46/82-ALC4/2007	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/82/050/00580/AM08/	RLA File :03/95/040/01130/AM08/	Lic.No/Date:0310461460 18.02.2008	
	Decision :Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

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Case No.:4/47/82-ALC4/2007	Party Name:SUDERSHAN LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved	
HQ File :01/82/050/00597/AM08/	RLA File :09/24/040/00523/AM08/	Lic.No/Date:0910033012 19.02.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/8/2003-Ch.II dated 30.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product (on 100% basis)
N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 30,000 kgs.]	1 Kg.	1.	Lithium Metal	0.153 kg/kg
		2.	n-Butyl Chloride	1.60 kg/kg
		3.	n-Hexane	6.66 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

62	Case No.:19/46/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00573/AM08/	RLA File :03/94/040/01202/AM08/	Lic.No/Date:0310462533 25.02.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

63	Case No.:32/46/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Rejected
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	HQ File :01/82/050/00586/AM08/	RLA File :03/94/040/01210/AM08/	Lic.No/Date:0310462982 27.02.2008	
	Decision :Committee considered case as per agenda and observed that firm was requested vide Petrochemicals Division, C&PC letter dated 19.06.2008 to furnish technical information, but no reply has been received and norms can not be fixed in absence of required information. Accordingly, it was decided to close the case.			
	RA concerned may take further necessary action as per above decision of NC.			

64	Case No.:18/9/82-ALC4/2008	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00251/AM09/	RLA File :03/94/040/01217/AM08/	Lic.No/Date:0310463452 03.03.2008	Defer Date:02.09.2008
	Decision :Committee considered the case as per agenda and observed that Chemical Division, C&PC vide their letter No.14010/23/2007-Ch.II dated 07.07.2008 have called for Chartered Accountant's Certificate regarding past production of the export item and corresponding consumption of different raw materials for the past two years from firm. Accordingly, case was deferred for 02.09.2008.			

65	Case No.:123/11/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00443/AM09/	RLA File :09/24/040/00561/AM08/	Lic.No/Date:0910033211 04.03.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

66	Case No.:3/3/82-ALC4/2008	Party Name:PRATAP ORGANICS	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00003/AM09/	RLA File :03/95/040/01189/AM08/	Lic.No/Date:0310463615 04.03.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of Chemical Division.			

67	Case No.:16/9/82-ALC4/2008	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/82/050/00249/AM09/	RLA File :03/94/040/01207/AM08/	Lic.No/Date:0310463574 04.03.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/6/2008/Ch.II dated 17.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Anisole Pure (Min. 99%)	1 Kg.	1.	Anisole Crude (Max.96%)	1.207 kg/kg
		2.	Caustic soda Flakes	0.120 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:23/9/82-ALC4/2008	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
HQ File :01/82/050/00256/AM09/	RLA File :03/95/040/01191/AM08/	Lic.No/Date:0310464442 11.03.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/85/2006/Ch.II dated 22.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Aniline 2,5 Disulphonic Acid	1 Kg.	1.	Benzene	0.510 kg/kg
		2.	Soda Ash Light	0.358 kg/kg
		3.	Caustic Soda Flakes/Prills (Sodium Hydroxide) OR	0.0035 kg/kg
			Caustic Soda Lye (50%)	0.007 kg/kg
		4.	Sodium Sulphate	0.336 kg/kg
		5.	Iron Powder	0.814 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:38/9/82-ALC4/2008	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
HQ File :01/82/050/00271/AM09/	RLA File :03/94/040/01265/AM08/	Lic.No/Date:0310464360 11.03.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/43/2006/Ch.II dated 13.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
4-Phenyl-4-Methyl-2-Pentanone (PMP)	1 Kg.	1.	Diacetone Alcohol	0.872 kg/kg0

RA concerned may take further necessary action as per above decision of NC.

70	Case No.:34/9/82-ALC4/2008	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00267/AM09/	RLA File :03/94/040/01102/AM08/	Lic.No/Date:0310465020 14.03.2008	Defer Date:19.08.2008
Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.				

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Case No.:44/9/82-ALC4/2008	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved	
HQ File :01/82/050/00277/AM09/	RLA File :03/94/040/01225/AM08/	Lic.No/Date:0310466215 26.03.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/53/2008-PI-III dated 02.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
(S,S)-2-Azabicyclo(3,3,0)Octane-3-carboxylic Acid Benzylester Hydrochloride	1 Kg.	1.	Benzyl Alcohol	7.02 kg/kg
		2.	Cyclo Pentanone	1.45 kg/kg
		3.	Di-Iso Propyl Ether	2.375 kg/kg
		4.	L-Serine	1.50 kg/kg
		5.	Palladium Catalyst 5% Dry	0.05 kg/kg
		6.	Morpholine	1.40 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

72	Case No.:32/9/82-ALC4/2008	Party Name:ANUH PHARMA LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
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HQ File :01/82/050/00265/AM09/	RLA File :03/94/040/01291/AM08/	Lic.No/Date:0310466491 27.03.2008	Defer Date:	
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/28/2008-PI-III dated 08.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Clobetasol Propionate	1 Kg.	1.	Betamethasone BP	1.04 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

73	Case No.:24/13/82-ALC4/2008	Party Name:NICHIPLAST INDIA PVT LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00531/AM09/	RLA File :05/24/040/00955/AM08/	Lic.No/Date:0510218631 28.03.2008	Defer Date:02.09.2008
	Decision :Committee considered case as per agenda and light of written comments forwarded by DIPP, decided to call for the following information from from:- 1. Composition of Elastic Fabric and its GSM, 2. GSM of Cotton Fabric. 3. Bifurcation in the quantity of PVC and PE Foil and their thickness. 4. Material balance to arrive at the quantity of raw material asked for on the basis of dimension of export and import and wastage involved; and 5. Justification for 7% wastage of Elastic Fabric. Accordingly, case was deferred for 02.09.2008.			

74	Case No.:39/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00272/AM09/	RLA File :03/94/040/01345/AM08/	Lic.No/Date:0310466954 01.04.2008	Defer Date:02.09.2008
	Decision :Committee considered case as per agenda and decided to seek comments from Ministry of Environment and Forest whether Zephex gas falls under ODS. Accordingly, case was deferred for 02.09.2008.			

75	Case No.:13/13/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/82/050/00520/AM09/	RLA File :09/24/040/00584/AM08/	Lic.No/Date:0910033525	

03.04.2008

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/81/2007-PI-III dated 02.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Piperacillin Sodium Sterile and Tazobactam Sodium Sterile (8:1)	1 Kg.	1.	6-Amino Penicillanic Acid	0.4837 kg/kg
		2.	4-Ethyl-2,3 Dioxo Piperazine	0.3323 kg/kg
		3.	Carbon Enoanticromos (Activated Carbon)	0.0717 kg/kg
		4.	D(-) Alpha Phenyl Glycine Base	0.3756 kg/kg
		5.	Diethyl Amine	0.1706 kg/kg
		6.	Ethyl Acetoacetate	0.3765 kg/kg
		7.	Isopropyl Alcohol	0.4015 kg/kg
		8.	Methanol	0.3973 kg/kg
		9.	Methylene Chloride	4.2620 kg/kg
		10.	Pivaloyl Chloride	0.2878 kg/kg
		11.	Potassium carbonate	0.1720 kg/kg
		12.	Tazobactam acid	0.1130 kg/kg
		13.	Triethylamine	0.4933 kg/kg
		14.	Trimethyl Chlorosilane	0.3069 kg/kg
		15.	Triphosgene	0.5730 kg/kg

RA concerned may take further necessary action as per above decision of NC.

76	Case No.:27/9/82-ALC4/2008	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00260/AM09/	RLA File :03/95/040/01172/AM08/	Lic.No/Date:0310467221 03.04.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PC Division.			

77	Case No.:47/9/82-ALC4/2008	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00280/AM09/	RLA File :03/94/040/00446/AM08/	Lic.No/Date:0310467448 04.04.2008	Defer Date:19.08.2008

Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.
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78	Case No.:11/13/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00518/AM09/	RLA File :09/24/040/00592/AM08/	Lic.No/Date:0910033594 09.04.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

79	Case No.:46/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00279/AM09/	RLA File :03/94/040/00018/AM09/	Lic.No/Date:0310467804 09.04.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

80	Case No.:53/9/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00286/AM09/	RLA File :03/95/040/01274/AM08/	Lic.No/Date:0310468054 10.04.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

81

Case No.:141/11/82-ALC4/2008	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved	
HQ File :01/82/050/00461/AM09/	RLA File :03/94/040/00009/AM09/	Lic.No/Date:0310468792 17.04.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/31/2008/Ch.II dated 22.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Sodium Acetate (Anhydrous)	1 Kg.	1.	Acetic Acid	0.770 kg/kg
		2.	Caustic Soda Lye	0.560 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

82

Case No.:25/13/82-ALC4/2008	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved	
HQ File :01/82/050/00532/AM09/	RLA File :05/24/040/00015/AM09/	Lic.No/Date:0510219542 22.04.2008	Defer Date:	
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 13/09 meeting held on 24.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
7 AVCA (7 Amino-3-Vinyl-Cephalosporanic Acid	1 Kg.	1.	7-Phenylacetamideo-3-chloromethyl cephalosporanic Acid para Methoxy benzyl Ester (GCLE)	2.672 kg/kg
		2.	Methylene Chloride	8.29 kg/kg
		3.	Sodium Iodide	0.828 kg/kg
		4.	N-Butyl acetate	4.06 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

83	Case No.:8/13/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00515/AM09/	RLA File :09/24/040/00585/AM08/	Lic.No/Date:0910033736 24.04.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

84	Case No.:17/13/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00524/AM09/	RLA File :09/24/040/00576/AM08/	Lic.No/Date:0910033739 24.04.2008	Defer Date:19.08.2008
	Decision :Committee decided to defer case for 19.08.2008 for comments of PI Division.			

85	Case No.:80/11/82-ALC4/2008	Party Name:JAYTICK INTERMEDIATES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
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HQ File :01/82/050/00400/AM09/	RLA File :03/94/040/00008/AM09/	Lic.No/Date:0310469569 25.04.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/136/2004/Ch.II dated 05.09.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
1:6 Cleves Acid (1-Naphthylamine 6-Sulphonic Acid) 98% purity	1 Kg.	1.	1:6 Cleves Acid Crude (purity 93-97%)	1.057 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

86

Case No.:143/11/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved	
HQ File :01/82/050/00463/AM09/	RLA File :09/24/040/00043/AM09/	Lic.No/Date:0910033814 02.05.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/51/2007-PI-III dated 31.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cyclopentadecanolide (Recrystallised)	1 Kg.	1.	Cyclopentadecanolide (technical grade) (purity NMT 90.5%)	1.20 kg/kg
		2.	Methanol	3.95 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

87	Case No.:27/13/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00534/AM09/	RLA File :05/24/040/00072/AM09/	Lic.No/Date:0510220394 09.05.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

88

Case No.:15/13/82-ALC4/2008	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved	
HQ File :01/82/050/00522/AM09/	RLA File :09/24/040/00045/AM09/	Lic.No/Date:0910033994 16.05.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/8/2003-Ch.II dated 30.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product (on 100% basis)
N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 28000 kgs]	1 Kg.	1.	Lithium Metal	0.153 kg/kg
		2.	n-Butyl Chloride	1.60 kg/kg
		3.	n-Hexane	6.66 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

89	Case No.:9/13/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00516/AM09/	RLA File :09/24/040/00235/AM08/	Lic.No/Date:0910034003 19.05.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

90	Case No.:142/11/82-ALC4/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00462/AM09/	RLA File :03/94/040/01247/AM08/	Lic.No/Date:0310472195 27.05.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PC Division.			

91	Case No.:1/13/82-ALC4/2008	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00508/AM09/	RLA File :52/24/040/00003/AM09/	Lic.No/Date:5210023686 10.06.2008	Defer Date: 02.09.2008
	Decision :Committee decided to call for application alongwith technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for			

02.09.2008.

92	Case No.:2/13/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00509/AM09/	RLA File :09/24/040/00098/AM09/	Lic.No/Date:0910034260 11.06.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of Chemical Division.			

93	Case No.:3/13/82-ALC4/2008	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved																					
	HQ File :01/82/050/00510/AM09/	RLA File :03/94/040/00192/AM09/	Lic.No/Date:0310474210 11.06.2008																						
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/27/2006/Ch.II dated 21.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="5">Ethyl(p-ethoxy) Benzoate (PEEB)</td><td rowspan="5">1 Kg.</td><td>1.</td><td>Para Hydroxy Benzoic Acid (PHBA)</td><td>0.713 kg/kg</td></tr> <tr> <td>2.</td><td>Toluene</td><td>0.398 kg/kg</td></tr> <tr> <td>3.</td><td>Diethyl Sulphate (DES)</td><td>0.882 kg/kg</td></tr> <tr> <td>4.</td><td>Caustic Soda Flakes</td><td>0.412 kg/kg</td></tr> <tr> <td>5.</td><td>Denatured Ethyl Alcohol</td><td>0.279 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Ethyl(p-ethoxy) Benzoate (PEEB)	1 Kg.	1.	Para Hydroxy Benzoic Acid (PHBA)	0.713 kg/kg	2.	Toluene	0.398 kg/kg	3.	Diethyl Sulphate (DES)	0.882 kg/kg	4.	Caustic Soda Flakes	0.412 kg/kg	5.	Denatured Ethyl Alcohol
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																					
Ethyl(p-ethoxy) Benzoate (PEEB)	1 Kg.	1.	Para Hydroxy Benzoic Acid (PHBA)	0.713 kg/kg																					
		2.	Toluene	0.398 kg/kg																					
		3.	Diethyl Sulphate (DES)	0.882 kg/kg																					
		4.	Caustic Soda Flakes	0.412 kg/kg																					
		5.	Denatured Ethyl Alcohol	0.279 kg/kg																					

94	Case No.:37/13/82-ALC4/2008	Party Name:NOVA INTERNATIONAL	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved				
	HQ File :01/82/050/00544/AM09/	RLA File :08/24/040/00041/AM09/	Lic.No/Date:0810072569 13.06.2008					
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/38/2008/Ch.II dated 14.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per</th></tr> </thead> </table>				Export product	Export	Sl.No.	Import items
Export product	Export	Sl.No.	Import items	Qty. allowed per				

		Qty.			unit of export product
	2,3 Dichloro 1:4 Naphthaquinone	1 Kg.	1.	Sodium Naphthionate	1.495 kg/kg
RA concerned may take further necessary action as per above decision of NC.					

95	Case No.:38/13/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00545/AM09/	RLA File :09/24/040/00101/AM09/	Lic.No/Date:0910034291 13.06.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

96	Case No.:45/13/82-ALC4/2008	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00552/AM09/	RLA File :03/94/040/00238/AM09/	Lic.No/Date:0310474565 13.06.2008	Defer Date: 19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

97	Case No.:41/13/82-ALC4/2008	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/82/050/00548/AM09/	RLA File :05/24/040/00077/AM09/	Lic.No/Date:0510222176 16.06.2008	
	Decision :Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

98	Case No.:42/13/82-ALC4/2008	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00549/AM09/	RLA File :22/24/040/00017/AM09/	Lic.No/Date:2210007881 16.06.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

99	Case No.:43/13/82-ALC4/2008	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00550/AM09/	RLA File :52/24/040/00005/AM09/	Lic.No/Date:5210023726 16.06.2008	Defer Date:02.09.2008

Decision :Committee decided to call for application alongwith technical details as per Appendix 33 form RA/firm. Accordingly, case was deferred for 02.09.2008.

100	Case No.:15/17/82-ALC4/2008	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00739/AM09/	RLA File :22/24/040/00021/AM09/	Lic.No/Date:2210007930 25.06.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

101	Case No.:1/17/82-ALC4/2008	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved									
	HQ File :01/82/050/00725/AM09/	RLA File :04/24/040/00093/AM09/	Lic.No/Date:0410097095 09.07.2008										
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/06/2008-PI-III dated 23.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Vitamin A Capsules 200000 IU</td><td>1 No.</td><td>1.</td><td>Vitamin A Palmitate</td><td>112.273 mg/capsule</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Vitamin A Capsules 200000 IU	1 No.	1.	Vitamin A Palmitate
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Vitamin A Capsules 200000 IU	1 No.	1.	Vitamin A Palmitate	112.273 mg/capsule									
RA concerned may take further necessary action as per above decision of NC.													

102	Case No.:2/17/82-ALC4/2008	Party Name:SUPREEM PHARMACEUTICALS MYSORE PVT LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00726/AM09/	RLA File :07/24/040/00173/AM09/	Lic.No/Date:0710058403 09.07.2008	Defer Date:02.09.2008
	Decision :Committee decided to call for application alongwith technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 02.09.2008.			

103	Case No.:3/17/82-ALC4/2008	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/82/050/00727/AM09/	RLA File :07/24/040/00174/AM09/	Lic.No/Date:0710058426 10.07.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/183/2001/Ch.III dated 02.05.2003 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is			

lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Dithiothreitol	1 Kg.	1.	Cis-2-Butene-1,4-Diol	3.038 kg/kg
		2.	Thioacetic Acid	2.581 kg/kg

RA concerned may take further necessary action as per above decision of NC.

104	Case No.:4/17/82-ALC4/2008	Party Name:ALEMBIC LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00728/AM09/	RLA File :34/24/040/00058/AM09/	Lic.No/Date:3410021783 10.07.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

105	Case No.:5/17/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Rejected
	HQ File :01/82/050/00729/AM09/	RLA File :08/24/040/00071/AM09/	Lic.No/Date:0810073222 10.07.2008	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

106	Case No.:6/17/82-ALC4/2008	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00730/AM09/	RLA File :03/95/040/00330/AM09/	Lic.No/Date:0310478312 11.07.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of Chemical Division.			

107	Case No.:7/17/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/82/050/00731/AM09/	RLA File :09/24/040/00141/AM09/	Lic.No/Date:0910034571 11.07.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 22/82 meeting held on 04.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Didanosine	1 Kg.	1.	2,3-Dideoxy Inosine	1.10 kg/kg
		2.	Acetonitrile	2.50 kg/kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:8/17/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved	
HQ File :01/82/050/00732/AM09/	RLA File :09/24/040/00142/AM09/	Lic.No/Date:0910034572 11.07.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 22/82 meeting held on 04.10.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ticonazole	1 Kg.	1.	3-Methyl Thiophene	1.09 kg/kg
		2.	Sodium Borohydride	0.30 kg/kg
		3.	N,N-Dimethyl formamide	1.36 kg/kg
		4.	Acetonitrile	0.93 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:9/17/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved	
HQ File :01/82/050/00733/AM09/	RLA File :09/24/040/00131/AM09/	Lic.No/Date:0910034573 11.07.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 23/82 meeting held on 09.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Stavudine	1 Kg.	1.	5-Methyl Uridin	3.29 kg/kg
		2.	Acetonitrile	3.72 kg/kg

		3.	Methanol	3.43 kg/kg
		4.	Dimethyl Amino Pyridine	0.230 kg/kg
		5.	Trimethyl Ortho Acetate	2.00 kg/kg
		6.	Methylene Chloride	5.59 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

110	Case No.:10/17/82-ALC4/2008	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00734/AM09/	RLA File :09/24/040/00146/AM09/	Lic.No/Date:0910034574 11.07.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

111	Case No.:11/17/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/82/050/00735/AM09/	RLA File :09/24/040/00117/AM09/	Lic.No/Date:0910034575 11.07.2008	

Decision :Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their U.O.No.35011/81/2007-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
Tenofovir Disoproxil Fumerate	1 Kg.	1.	Adenine	1.28kg/kg
		2.	Diethyl-p-tolunesulfonylmethyl Phosphonate	3.52kg/kg
		3.	Dimethyl formamide	6.66kg/kg
		4.	(R)-(+)-Propylene carbonate	1.19kg/kg
		5.	Methylene dichloride	19.18kg/kg
		6.	Acetonitrile	3.20kg/kg
		7.	Acetone	0.93kg/kg
		8.	N-methyl-2-pyrrolidone	3.92kg/kg
		9.	Triethylamine	1.080kg/kg
		10.	Chloromethyl isopropyl carbonate	2.708kg/kg
		11.	Isopropyl alcohol	6.18kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

112	Case No.:12/17/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00736/AM09/	RLA File :09/24/040/00552/AM08/	Lic.No/Date:0910034576 11.07.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PC Division.			

113	Case No.:13/17/82-ALC4/2008	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00737/AM09/	RLA File :03/94/040/00375/AM09/	Lic.No/Date:0310478323 11.07.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of Chemical Division.			

114	Case No.:14/17/82-ALC4/2008	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/82/050/00738/AM09/	RLA File :03/95/040/00259/AM09/	Lic.No/Date:0310478336 11.07.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product 3-Chloroproplophenone and in consultation with technical authority present in meeting decided to ratify norms as per SION A-3405. RA concerned may take further necessary action as per above decision of NC.			

115	Case No.:16/17/82-ALC4/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00740/AM09/	RLA File :09/24/040/00138/AM09/	Lic.No/Date:0910034593 14.07.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of Chemical Division.			

116	Case No.:17/17/82-ALC4/2008	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/82/050/00741/AM09/	RLA File :03/95/040/00333/AM09/	Lic.No/Date:0310478475 14.07.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/120/2002/Ch.III dated 16.12.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Copper Dibutyl Dithiocarbamate	1 Kg.	1.	Dibutyl Amine	0.600 kg/kg

RA concerned may take further necessary action as per above decision of NC.

117	Case No.:18/17/82-ALC4/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00742/AM09/	RLA File :03/95/040/00254/AM09/	Lic.No/Date:0310478484 14.07.2008	Defer Date:19.08.2008
Decision : Committee decided to defer case for 19.08.2008 for comments of Chemical Division.				

118	Case No.:19/17/82-ALC4/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00743/AM09/	RLA File :03/94/040/00325/AM09/	Lic.No/Date:0310478565 14.07.2008	Defer Date:19.08.2008
Decision : Committee decided to defer case for 19.08.2008 for comments of Chemical Division.				

119	Case No.:20/17/82-ALC4/2008	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00744/AM09/	RLA File :31/24/040/00110/AM09/	Lic.No/Date:3110034371 14.07.2008	Defer Date:02.09.2008
Decision : Committee decided call for application alongwith technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 02.09.2008.				

120	Case No.:21/17/82-ALC4/2008	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00745/AM09/	RLA File :31/24/040/00105/AM09/	Lic.No/Date:3110034376	Defer

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Nevirapine	1 Kg.	1.	2-chloro Nicotinic Acid	1.105 kg/kg
		2.	Cyclo Propylamine	1.20 kg/kg
		3.	Malona Nitrile	1.088 kg/kg
		4.	Acetone	2.31 kg/kg
		5.	Pyridine	0.566 kg/kg
		6.	Diglyme	2.16 kg/kg
		7.	Methylene Chloride	1.30 kg/kg
		8.	Methanol	8.43 kg/kg
		9.	Activated Carbon	0.100 kg/kg
		10.	Acetic Acid	1.073 kg/kg

RA concerned may take further necessary action as per above decision of NC.

124	Case No.:25/17/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Approved
	HQ File :01/82/050/00749/AM09/	RLA File :09/24/040/00137/AM09/	Lic.No/Date:0910034605 14.07.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/81/2007-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
Cefpodoxime Proxetil	1kg.	1.	7 ACA	0.998kg/kg
		2.	1,8-diazabicyclo [5.4.0]-undec-7-ene	0.341kg/kg
		3.	18-crown-6-ether	0.023kg/kg
		4.	1-iodo ethyl isopropy carbonate	0.7412kg/kg
		5.	4-Dimethyl amino Pyridine	0.006kg/kg
		6.	Acetone	1.10kg/kg

		7.	Carbon Enoanticromos (Activated Carbon)	0.100kg/kg
		8.	Isopropyl alcohol	0.150kg/kg
		9.	Mercaptobenzothiazole-4-yl-2-(2-Amino)thiazoly)- Methoxyimino Acetate (MAEM)	0.998kg/kg
		10.	Methanol	3.85kg/kg
		11.	Methylene chloride	2.65kg/kg
		12.	N,N-Dimethyl Acetamide	1.95kg/kg
		13.	Iodine	0.469kg/kg
		14.	Sulfolane	1.29kg/kg
		15.	Tetrahydrofuran	0.52kg/kg
		16.	Tri phosgene	0.6421kg/kg

RA concerned may take further necessary action as per above decision of NC.

125	Case No.:26/17/82-ALC4/2008	Party Name:SKM PHARMA(P)LTD.,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00750/AM09/	RLA File :07/24/040/00096/AM09/	Lic.No/Date:0710058483 14.07.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

126	Case No.:27/17/82-ALC4/2008	Party Name:METROPOLITAN OVERSEAS LIMITED,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00751/AM09/	RLA File :03/95/040/00308/AM09/	Lic.No/Date:0310478772 15.07.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

127	Case No.:28/17/82-ALC4/2008	Party Name:MODEPRO (INDIA) PRIVATE LIMITED.,	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00752/AM09/	RLA File :03/95/040/00299/AM09/	Lic.No/Date:0310478777 15.07.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of Chemical Division.			

128	Case No.:29/17/82-ALC4/2008	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2008 22.07.2008	Status:Case Deferred
	HQ File :01/82/050/00753/AM09/	RLA File :31/24/040/00103/AM09/	Lic.No/Date:3110034394 15.07.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

Date:23.07.2008
Place:New Delhi

Shyam Lal
Foreign Trade Development Officer